

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:2695
ANSWERED ON:09.08.2000
SCHEMES FOR CHILD LABOUR
NIKHIL KUMAR CHOUDHARY

Will the Minister of LABOUR be pleased to state:

- (a) details of the steps taken or likely to be taken to eradicate the child labour in Bihar;
- (b) whether the Government of Bihar has prepared any concrete programme in this regard;
- (c) whether the World Bank or any other financial institution is providing aid to the Government of Bihar for Integrated Child Development Scheme; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

(a) & (b): As per information received from the State Government of Bihar, following steps have been taken to eradicate child labour in Bihar:-

- (i) As per the direction of the Hon`ble Supreme Court judgement in writ petition No. 465/86 dated 10.12.96, a survey on child labour was conducted according to which 24,879 child labour were identified in hazardous industries and 34,929 in the non-hazardous industries.
- (ii) Bihar Child Labour (Prohibition & Regulation) Rules, 1995 has been enacted. Bihar Child Labour Commission Act, 1996 has also been made.
- (iii) Under section 17 of the Child Labour (Prohibition & Regulation) Act, 1986, all DM`s/DC`s/ SDO`s C.O.`S/Circle Inspectors/Gram Panchyat Supervisors and Block Co-Operative Extension Officers have been declared as `Inspectors` in addition to the officers of Labour Department.
- (iv) Directions have been issued for strict implementation of Child Labour (Prohibition & Regulation) Act, 1986. 334 and 234 prosecutions have been launched during the year 1998-99 and 1999-2000 respectively.
- (v) All DM`s/D.C`s were directed to ensure employment to one adult member of the family of the child withdrawn from hazardous industry in JRY/IRDP/DWACRA Employment Guarantee Scheme/ Nehru Rojgar Yojna etc.
- (vi) District Level Standing Child Labour Committee have been set up in each district under the chairmanship of Dist. Magistrate.
- (vi) Under the scheme of NCLP, 8 NCLP sare under operation at Nalanda, Saharsa, Jamui, Pakur, Dumka, West Singhbhum, Sahebganj and Gawhwa.
- (vii) Constitution of Bihar Child Labour Commission for the eradication and rehabilitation of Child Labour.

Bihar Child Labour Commission has been given responsibility to recommend measures regarding eradication and rehabilitation of Child Labour.

(c) & (d): No such aid is being provided to the State Government of Bihar under I.C.D.S.